

**GOVERNMENT BILLS- *Contd.***

**The Appropriation (No. 3) Bill, 2025  
and  
The Finance Bill, 2025**

MR. CHAIRMAN: Now, I shall put the motion regarding consideration of the Appropriation...

SHRI P. CHIDAMBARAM (Tamil Nadu): Sir, one clarification, please.

MR. CHAIRMAN: Hon. Finance Minister, clarification !

SHRI P.CHIDAMBARAM: Sir, please allow one clarification.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I leave it to you.

SHRI P.CHIDAMBARAM: Sir, I am grateful to the hon. Finance Minister for clarifying the sections regarding pensions and the validation. I understand that. It was Sections 142 to 145 of the original Bill. It has now become Sections 147 to 149 or 150. That is correct. And therefore, in order to validate, she has given retrospective effect from 1st June, 1972 and that is also correct, and I am grateful. But I want to know if it is retrospective from 1st June 1972 and its only purpose is validation of the past, then, why is there not a sunset clause? At the end, this power which she has taken under the original Bill - Section 144 will continue for the future also. So, having given retrospective effect from 1<sup>st</sup> June, 1972, which is correct, she should add a sunset clause.

SHRIMATI NIRMALA SITHARAMAN: Sir, I am not getting into the details. Now, newer Pay Commissions is also coming. They will also talk about it. Based on that, whatever has got to be effected will take place. So, we will wait for the new Central Pay Commission Report and from there we will take it.

MR. CHAIRMAN: Now, I shall first put the motion regarding consideration of the Appropriation (No.3) Bill, 2025, to vote. The question is:-

“That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year, 2025-26, as passed by Lok Sabha, be taken into consideration.”

*The motion was adopted.*

(MR. DEPUTY CHAIRMAN *in the Chair.*)

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

*Clauses 2 to 4 and the Schedule were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

MR. DEPUTY CHAIRMAN: Now, Shrimati Nirmala Sitharaman to move that the Bill be returned.

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:

“That the Bill be returned.”

*The question was put and the motion was adopted.*

MR. DEPUTY CHAIRMAN: Now, I shall put the motion regarding consideration of the Finance Bill, 2025, to vote. The question is:

“That the Bill to give effect to the financial proposals of the Central Government for the financial year 2025-26, as passed by Lok Sabha, be taken into consideration.”

*The motion was adopted.*

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

*Clauses 2 to 150 and First to Third Schedules were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

MR. DEPUTY CHAIRMAN: Now, Shrimati Nirmala Sitharaman to move that the Bill be returned.

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:

“That the Bill be returned.”

*The question was put and the motion was adopted.*

MR. DEPUTY CHAIRMAN: Hon. Members, the House stands adjourned to meet at 11.00 am on Friday, the 28<sup>th</sup> March, 2025.

*The House then adjourned at thirty minutes past seven of the clock till eleven of the clock on Friday, the 28<sup>th</sup> March, 2025.*